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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.397/2000 in OA No.1134/2000

New Delhi, this 20th day of November, 2000

Hon'ble Shri M.P. Singh, Member(A)

1. Jagdish Singh
2. Hoshiyar Singh
3. Satish Kumar
4. Ramesh Chandra
5. Trivedi
6. Dheeraj Kumar
7. Prem Chand
8. Naresh Kumar
9. Mukesh Kumar
10. Ms. Vimla
11. A. Shravan

(All working as part-time casual labourers
under the respondents) .. Applicants

(By Ms. Raman Oberoi, Advocate)

versus

Union of India, through

1. Secretary
Intelligence Bureau
Ministry of Home Affairs
North Block, New Delhi
2. Assistant Director
Intelligence Bureau
Ministry of Home Affairs
East Block VII, R.K.Puram, New Delhi .. Respondents

ORDER(in circulation)

Review application is filed on behalf of the applicants for review of the order dated 19.10.2000 by which OA No.1134/2000 was dismissed being devoid of merits and for the reasons mentioned therein.

2. We have carefully gone through the averments made in the RA. The review applicants have only tried to build up a case reiterating the same set of grounds which have already been discussed and taken care of before the OA was dismissed. That apart, it would be relevant to mention here that the scope of review is very limited.

22

(Rb)

- 2 -

The Tribunal has no inherent power to review its judgement. It can do so only when the RA comes within the four corners of Section 22(3)(f) of Administrative Tribunals Act, 1985 read with Order 47, Rule 1 of CPC which inter alia provides for review if there is discovery of new and important matter or evidence which, after exercise of due diligence was not within the knowledge of the applicant, or could not be produced by him at the time when the order was made, or (ii) on account of some mistake or error apparent on the face of the record or (iii) for any other sufficient reason. I find no such ingredients is available in the present RA. In view of this position, the RA is rejected. No costs.


(M.P. Singh)
Member(A)

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